

50/100  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 223/2004.....

R.A/C.P No.....

E.P/M.A No.....

1. Orders Sheet O.A-223/2004..... Pg..... 1 ..... to ..... 9 .....
2. Judgment/Order dtd. 29/09/2004 Pg..... No. 8 report order. Resposed
3. Judgment & Order dtd..... Received from H.C/Supreme Court
4. O.A..... 223/2004..... Pg..... 1 ..... to ..... 22 .....
5. E.P/M.P..... Pg..... to.....
6. R.A/C.P..... Pg..... to.....
7. W.S..... Pg..... to.....
8. Rejoinder..... Pg..... to.....
9. Reply..... Pg..... to.....
10. Any other Papers..... Pg..... to.....
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendment Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

SECTION OFFICER (Judl.)

FORM NO. 4  
(SEE RULE 42)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

ORDER SHEET

223/04

Original Application No.

Misc. Petition No.

Contempt Petition No.

Review Application No.

Applicants: P. Bhunneswar Sharma

Respondents: U.O.T. 708

Advocate of the Applicants: M. U. Mandal Z. Hossain

Mrs. Adil Ahmed

Advocate for the Respondents: CAC

Notes of the Registry [ Date ] [ Order of the Tribunal ]

The application is in form  
is filed F. for Rs 10/-  
dps. vide I.P. BD

No. 260114209

Dated 21.9.04

22.9.04

Present : The Hon'ble Mr Justice R.K. Batt  
Vice-Chairman.

Mr M.U.Mandal, learned counsel for  
the applicant seeks one week time to  
place policy guidelines on transfer.

Stand over to 29.9.04.

No interim relief in the meantime.

Dinesh  
Dy. Registrar

22/9/04

Steps taken with  
envelopes.

pg

R.D.S.

R.D.S.  
Vice-Chairman

29.09.2004 Present : The Hon'ble Mr. Justice R.K. Batta, Vice-Chairman.

Heard Mr. A. Ahmed, learned Advocate for the applicant.

The copy of the order dated 29/9/04 prepared and sent to Despatch Section for issuing to the respondents by Regd. pos to be the east of the application dated 30/9/04. Regd. pos to be land.

The applicant has been transferred from Guwahati to Kohima which is challenged by him in this application. The applicant has averred that he has filed an appeal for cancellation/modification of the transfer order. In view of this, application can be disposed of by giving direction to appropriate authority to consider the said appeal/representation dated 21.09.2004 for cancellation/modification of transfer. The appropriate authority shall take decision in the matter within ten (10) days of the receipt of this order.

The application is disposed of accordingly.

2  
R  
Vice-Chairman

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH  
GUWAHATI.

O.A. NO. 223 /2004.

Between

Sri Bhubneshwar Sharma..Applicant

vs.

Union of India & Ors.. Respo dents.

Index

Sl.No.	Particulars of the documents	pages.
1.	Application	10
2.	Verification	11
3.	Annexure 1	12
4.	do 2	13
5.	do 3	14
6.	do 4	15
7.	do 5	16
8.	do 6	17
9.	do 7	18-22
10.	do 8	
11.	do 9	
12.	do 10.	

*Sri Bhubneshwar  
Sharma*

Filed by

( Zahagir Hussain )

Advocate.

File No. 229104  
Mohun Singh  
Loring  
Central Admin. Trib.

CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH  
GUWAHATI

O.A. NO. /2004

Sri Bhubneshwar Sharma  
S/o. Late Rajani Kanta Sharma  
Vill. Branghati  
P.O. Branghati  
P.S. Kya, Dist. Kamrup, Assam.

.. Applicant

Vs.

1. The Union of India, represented by the Secretary, Govt. of India, Deptt. of Directorate of Advertising & Visual Publicity, Ministry of Information & Broadcasting  
New Delhi 110001

2. The Director of Advertising & Visual Publicity, Ministry of Information & Broadcasting  
Govt. of India, B. Block, Barracks K.G. Marg, New Delhi 110001

3. The Deputy Director (ADM)  
Directorate of Advertising & Visual, Ministry of Information & Broadcasting, Govt. of India  
New Delhi.

Sh. Bhupen Choudhury

4. The Regional Officer of Directorate of Visual Publicity Ministry of Information & Broadcasting, Nabin Nagar, Jonapath, Guwahati-24.
5. The In Charge , Resource Officer of Directorate of Visual publicity Ministry of Information & Broadcasting, Nabin Nagar, Janapath, Guwahati-24
6. The Asstt. Editor of Directorate of Advertising & Visual Publicity Ministry of Information and Broadcasting, Nabin Nagar, Janapath, Guwahati-24

... Respondents.

DETAILS OF APPLICANT.

1. Particular of the order against which the application is made

The instant application is directed against the illegal, malafide and arbitrary action of the respondents authorities whereby the applicant is transferred from Regional office, Guwahati to FEO, Kohima against the vacant post of Chowkidar that too in violation of the circular issued by the Govt. of India in respect of grade IV employee. The impugned transfer order dt. 10.9.04 issued by the Deputy Director of Advertising and visual publicity, Ministry of Information &

X  
Sh. Bhupen Sarma  
S/o. Sumeh

& Broadcasting, B-Block Barracks, K.G.Marg, New Delhi  
# 110001 by the impugned order. The applicant is also demoted to the post of Chowkidar from the post of helper and transfer to Kohima from Guwahati whereas the post which was held by the applicant is lying vacant.

#### 2. Jurisdiction of the Tribunal.

The applicant dectars that subject matter of application is within the jurisdiction of this Hon'ble Tribunal and also the applicant is ~~xxx~~ rendering within the jurisdiction of the same.

#### 3. Limitation

The applicant further declares that the application is filed within the limitation period provided under Section 21 of the Administrative Tribunal Act, 1955

#### 4. Facts of the case

4.1 That the applicant is a citizen of India and permanent resident of village Branghati P.O. Branghati P.S. Kya in the district of Kamrup, Assam and as such he is entitled to get all shorts of rights privilges benefits and protection guaranteed by the Constitution of India and other laws of the land.

4.2 That the applicant has been wrking as helper in the office of the "egional office, Guwahati under Govt. of India, Directorate of Advertising & Visual Publicity, Ministry of Information and Broadcasting Regional office at Guahati with effect from 19.12.83 to 18.5.88. Thereafter his service has been regularised

8  
Bhupen Gaur Sahoo  
S.P.

as helper from 10.5.88 and he has been entrusted with the job of diarising receipt and despatchs and also he is entrusted to operate the photo state Machine having been trained by the officials of M/s. Modi zerox since 15.3.90. The applicant has been discharging his duties as allotted by the authorities and entrusted with the same job very sincerely and also with satisfaction of all concern. The applicant has been regularised in his service by ~~order~~ order dated 10.5.86 and he joined his service on 19.5.88 since ~~and~~ then he has been working as helper to the satisfaction of all concerned without any break and any blemish ~~to~~ whatsoever.

A photo copy of the certificate dt. 17.5.85 is annexed herewith and marked as Annexure 1.

A photo copy of the certificate dtd. 4.10.90 is annexed herewith and marked as Annexure 2.

A photo copy of the order dated 27.5.88 is annexed herewith and marked as Annexure 3

A photo copy of the joining report dtd. 19.5.88 is annexed herewith and marked as Annexure 4.

4.3 That on 10.9.04 the respondent no. 4 issued an order whereby the applicant has been transferred to FEO Kohima against the vacant post of Chowkidar from Regional office Guwahati by demotion from helper to Chowkidar in violation of the Govt. circular wherein it is provided that no 4th grade employee can be transferred from one state to other state in as much the impugned transfer order is illegal, malafide arbitary, discriminatory and without jurisdiction and the same is liable to be set aside and quash.

A photo copy of the impugned transfer order dt. 10.9.2004 is annexed herewith and marked as Annexure 5.

4.4 That on 9/04 the applicant has filed an appeal /representation to the Director of Advertising and Visual publicity, Ministry of Information and Broadcasting, Govt. of India, B. Block Baracks, K.G. Marg New Delhi 110001 requesting him to set aside and quashing the impugned transfer order dt. 10.9.04 highlighting all his grievances in the said appeal/ representation. Despite of pendency of the appeal, the respondents otherwise has pressured to leave Guwahati for joining at Kohima as per the transfer order. The respondents authorities had not taken any action on the said appeal and as such the applicant is in a very critical position who can not leave Guwahati by leaving his wife sons and daughters who are suffering from various deceases since long back.

A type copy of the appeal/representation dt. 9/04 is annexed herewith and marked as annexure 6.

4.5 That the applicant's brother namely Binod Sharma has been suffering from mental decease and there is none to look after his brother in his house. The wife of the applicant is a serious patient of diabetise and heart disease and the applicant is the only person who is to take after her family. One Ranjan Sharma son of the applicant has been suffering from neurological problem

and as such the petitioner could not leave Guwahati under any circumstances. Moreover Sri Reema Devi is reading in Class III Sri Ranjan Sharma is reading in Class V and Himashree Devi is reading in Class VI in the mids session the applicant cannot leave the station from Guwahati to Kohima which will effect the studies of his minor sons and daughter and as such the impugned transfer order dt. 10.9.04 is liable to be set aside and quash on the humanitarian grounds also.

Copies of the medical certificates and documents are annexed herewith and marked as Annexure 7 series.

4.6 That the applicant begs to state that the petitioners minor sons and daughters are reading in Class II, V and VI in Assamese medium school respectively and as such it is not position on the part of the applicant to go to Kohima in the mids sessions of study period and as such the transfer order has been passed without application of mind which has caused serious prejudice on the applicant and as such the impugned transfer order is liable to be set aside and quashed.

4.7 That the applicant begs to state that the impugned transfer order has been issued by the respondent to accommodate one Diwan Singh Chowkidar FBO Kohima who has been transferred from Kohima to New Delhi against the post of helper and as such the impugned transfer is on extraneous consideration that too without recording any valid reason and also not in the public

interest and as such the same is bad in law and liable to be set aside and quashed.

4.8 That the applicant begs to state that all the employees are transferred to other home state except the applicant and Sl. No.1 one R.E.Deka and as such the impugned transfer order is passed on malafide intention which is illegal, arbitrary, discriminatory and not tenable in the eye of law and the same is liable to be set aside and quashed.

4.9 That considering the facts and circumstances of the case, the impugned transfer order dtd. 10.9.04 may kindly be stayed otherwise the petitioner his wife, school going children his handicapped son and his brother who is suffering disorder would suffer irreparable loss, hardship and injustice.

4.10 That this application has been filed bonafide and to secure the ends of justice.

**5. Ground for relief with legal provisions:**

5.1 For that the impugned transfer order dt. 10.9.2004 is passed on extraneous grounds just to accommodate one Diwan Singh who is resident of New Delhi is transferred from Kohima to New Delhi and the applicant to Kohima from Gahai that too without assigning any valid reason and without any public interest and as such the same is arbitrary, malafide, illegal discriminatory and without jurisdiction and the same is liable to be set aside and quashed.

Shri Bhupen Singh  
Gadre

12  
Shubham Sharma  
Soham Sharma

5.2 For that the impugned order is passed without application of mind which has caused serious prejudice to the applicants minor son and daughter who are studying in Assamese medium school and in the mids of sessions the applicant can not move to Kohima with his family members.

5.3 For that the applicant is a grade IV employee as helper who has been transferred as Chowkidar to Kohima from Gauhati and it is not possible for him to stay at Kohima with his little earning being as grade IV employee. Moreover, the wife of the applicant is a Govt. employee of the state of Assam and there is govt. circular where it is provided that if both husband and wife were employee of the Govt. they should live together and as such the impugned transfer order is in violation of the Govt. circular, rules and guidelines and the same is liable to be set aside and quashed.

5.4 For that the wife of the applicant is diabetic and heart patient who is undergoing her treatment. One Ranjan Sharma is handicapped son of the applicant and the brother of the applicant is suffering from mental disorder and as such critical position it is impossible for the applicant to leave for Kohima and as such the impugned transfer order is bad in law and liable to be set aside and quashed.

5.5 For that the impugned order is not given effect the applicant is not yet released from his post at Gauhati RO and there is none in the cadre of grade IV employee at Gauhati and as such balance of convenience in favour of the applicant and as such the impugned transfer order dtd. 10.9.04 is liable to be set aside and quashed.

5.6 For that ~~is~~ in any view of the matter the impugned transfer order is liable to be set aside and quashed.

The applicant craves leave of the Hon'ble Tribunal to advance more grounds both factual as well as legal at the time of hearing of the case.

**6. Details of the remedies exhausted.**

The applicant declares that he has no other alternative and efficacious remedy except by way of filing this application.

**7. Matters not previously filed or pending before any other Court.**

The applicant further declares that no other application, writ petition or suit in respect of the subject matter of any other Court., Authority or any other Bench of the Hon'bl Tribunal for any such application writ petition or suit is pending before any of them.

**8. Relief sought for.**

Under the facts ad circumstances stated above, the applicant prays that your Lordships would be pleased to admit this application; call for the records issue a rule to respondents to show cause as to the relief sought for in this application should not be granted and upon hearing the parties and on perusal of the records, be pleased to grant the following reliefs:

8.1 To direct the respondent no.2 and 3 to set aside and quash the impugned transfer order dtd. 10-9-04 issued by the respondent No.3 is the Deputy Director(Admn)

Shri Bhupen Gohain  
Advocate

-1-

Advertising & Visual Publicity, Ministry of Information  
and Broad Casting, Govt. of India, New Delhi 110001.

8.2 To direct the respondents to allow the applicant to discharge his duties as Helper at Gauhati R.O. in pursuance to the appointment letter.

8.3 Any other relief/reliefs to which the applicant so entitled to.

9. Interim order prayed for :

Pending disposal of this application the applicant prays that your Lordships would be pleased to stay the operation of the impugned transfer order dtd. 10.9.2004 and also direct the respondents not to release the applicant as helper from Regional office, Gauhati and also direct the respondents to allow the applicant to discharge his duties as helper at Regional office, Gauhati and/or be pleased to pass an status quo order in respect of transfer order in the interest of justice.

Further be pleased to direct the respondents that there shall be no bar to cancell/modify the impugned transfer order during pendency of this application.

10. This application is filed through Advocates.

11. Particulars of the I.P.O.

1. I.P.O. No. 266114209
- ii. Date 21.9.04
- iii. Payable at : Gauhati.

10

12. List of enclosures:

as stated in the Index.

Verification

I, Sri Bhubneshwar Sharma, aged about 42 years, son of late Rajani Kanta Sharma resident of vill. Branghati, P.O. Branghati P.S.Kya, Dist. Kamrup, Assam do hereby solemnly affirm and declare and verify that the statement made in paragraphs 1, 2, 3, 41, 4.5, to 4.9 are true to my knowledge, those made in paragraphs 4.2, 4.3, 4.4 and 11 are derived from the records and the rest are my humble submissions before this Hon'ble Tribunal.

And I sign this verification on this  
22<sup>nd</sup> September, 2004 at Gauhati.

Sh. Bhubneshwar Sharma

Deponent

-12-

लार : "दृष्टिगति"  
Telegram : "ADVISUAL"वित्तारन श्रीराम प्रसार मित्रेगति  
मूल्याना श्रीराम प्रसारग मंत्रालयGOVERNMENT OF INDIA  
DIRECTORATE OF ADVERTISING & VISUAL PUBLICITY  
MINISTRY OF INFORMATION & BROADCASTING  
REGIONAL OFFICE :: GUWAHATI.

No. \_\_\_\_\_

नं. टिक्टी-110001

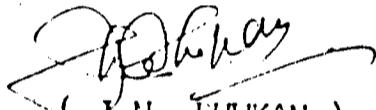
RESEARCH OFFICER

Guwahati the, 17th May, 85

TO WHOM IT MAY CONCERN

This is to Certify that Shri Bhubaneshwar Sharma is working in this Office as helper on daily wage basis for more than two years. He is very obedient, Sincere and hard working.

I wish him success in life.



(J.N. BHUKAN )  
Research Officer.

Certified to be true Copy  
✓  
A.D.O.

-13-

46

GOVERNMENT OF INDIA  
 D. A. V. P. MIN. OF I & B  
 REGIONAL OFFICE  
 HATIGARH, ZOO-NARENGI ROAD,  
 GUWAHATI-781024

No. PB/JD/1/1990-91/2279

Date: 04.10.90

Shri Bhubaneswar Sarma

TO WHOM IT MAY CONCERN

This is to certify that Shri Bhubaneswar Sarma worked in this office as Daily-wage Helper from 19.12.83 to 18.05.88. He was regularised as Helper from 10.05.88. He was entrusted with the job of diarising receipt and despatchs from May, 1990 onwards. He also operates the office Photostat machine (after being trained by the officials of M/s Modi Xerox) since 15.03.90. All these jobs are done by Shri Sharma satisfactorily.

He is an honest and sincere worker and bears good moral character.

I wish him success in life.

✓  
 4/10/90  
 ( H.T. KHUMA )

St. Director, D.A.V.P.  
 G.O.M. of India,  
 Guwahati

Copy find to be true copy

✓  
 Adro

No. A-20012/9/88-Exh.(A)  
Government of India  
Directorate of Advertising & Visual Publicity  
Ministry of Information & Broadcasting

131 Block, K.G. Marg,  
New Delhi - 110 001,  
the 27th May, 1988.

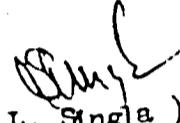
17

Shri Bhupen S. Saha  
Shri Bhupen Saha  
Shri Bhupen Saha

ORDER

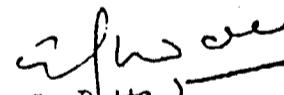
Shri Bhupen Saha is appointed to the post of Helper in the pay scale of Rs. 750-12-870-EB-14-940 in this Directorate with effect from 19th May, 1988 (F.N) in a temporary capacity until further orders, and posted at the Regional Office, Guwahati.

2. Shri Saha will be on probation for a period of two years from the date of his appointment to the post which may be extended at the discretion of the appointing authority.

  
( S.L. Singla )  
Deputy Director (Admn.)

Copy to:-

✓ 1. Shri Bhupen Saha, Helper Regional Office, Guwahati.  
2. J.D., Guwahati.  
3. A.O(Cash) (2 copies). Shri Saha has been medically examined and found fit. His date of birth is 01.01.1962.  
4. Budget/C.G./A.O/W.A.O (B.III)/T.A. Section.  
5. Establishment Section/P&S Section/Confidential Assistant.  
6. Pay and Accounts Officer, DAVP etc., K.G. Marg, New Delhi.  
7. Assistant Director (O) Shri K.L. Vasudeva.  
8. Reference folder/Chron file ward file.  
9. File no. A-12011/15/87-Exh.(A)  
10. Spare copies (10).

  
( A.C. Datta )  
Supervisor

K. M. Datta / 28.5.88 /

Amidur R. Chowdhury

20/5/88

Copy

Copy held to be true copy

Q  
A.D.A.

-14-

GOVERNMENT OF INDIA  
DIRECTORATE OF ADVERTISING & VISUAL PUBLICITY  
MINISTRY OF INFORMATION & BROADCASTING  
REGIONAL OFFICE: GUWAHATI

ANNEXURE-4

REGD.  
18

Hogigach,  
Zoo-Narenji Road,  
Guwahati-781724

Sub: Submission of joining report.

Ref: Your Memo, no, A-12011/15/87-Exh(A) dt. 5.5.88.

With reference to your above, Shri Bhubaneswar Sarma, Huloor has joined his duty today forenoon (the 19th May, 1988). His joining report (in the prescribed format from Hqs.) alongwith other forms duly filled in are sent herewith for doing the needful.

(X)(L)  
(J.N. Phukan)  
Research Officer,  
for Joint Director.

Enclos: 1) Joining report  
in prescribed form.  
2) Form of immovable property  
in duplicate.  
3) Declaration of Home town form.  
4) Form/declaration of new entrants  
to Government service (Annexure -III)  
5) Form containing information about close relatives.  
6) Form affirming allegiance to the Government of India.  
7) Photocopy of I.C.C. Pass certificate.

Shri S.L. Singla, Dy. Director (Admin), DAVP, New Delhi  
U.D.No. GHT/RO/CS/12/88-89/76128 dt. 19.5.88

Certified to be true copy  
R. Adro

Shri Bhubaneswar Sarma  
Guwahati

DIRECTORATE OF ADVERTISING & VISUAL PUBLICITY  
MINISTRY OF INFORMATION & BROADCASTING  
B-BLOCK BARRACKS, K.G. MARG,

New Delhi-110 001, dated September 10, 2004

ORDER

1163

R.C. Deka  
Bhubneshwar Dev  
R.C. be asked  
Transfer ADV  
for  
The following posting/transfer in the grade of Chowkidars/Helpers are ordered with immediate effect.

S. No	Name of the employee and present posting	New Posting	Remarks
1.	Shri R.C. Deka, Helper, RO, Guwahati	FEO, <u>Tura</u> against the vacant post of Chowkidar	Shri R.C. Deka will move first.
2.	Shri Zakir Hussain, Chowkidar, FEO, Tura	DAVP, Hqrs. New Delhi against the vacant post of Helper	
3.	Shri Diwan Singh, Chowkidar, FEO, Kohima	DAVP, Hqrs., New Delhi against the vacant post of Helper	
4.	Shri Bhubneshwar Sharma, Helper, RO, Guwahati	FEO, <u>Kohima</u> against the vacant post of Chowkidar	Shri Sharma will move first.
5.	Shri N.K. Paul, Chowkidar, FEO, Ranchi	FEO, Kolkata	Shri Sudhir Roy will move first
6.	Shri Sudhir Roy, Chowkidar, FEO, Kolkata	FEO, Ranchi vice Shri N.K. Paul	
7.	Shri Sribash Saha, Helper, RO, Guwahati	FEO (FW), Kolkata	

2. Shri Sribash Saha, Helper; Shri Diwan Singh, Shri Zakir Hussain and Shri N. K. Paul Chowkidars will not be entitled for TA/DA/Joining time, etc. since their transfer is being made on their own request.

3. This issues with the approval of Director, DAVP.

*Puran Singh*  
(PURAN SINGH)  
DEPUTY DIRECTOR (ADMN.)  
TELE NO. 23386768

Copy to:

1. Persons concerned.
2. PAO DAVP etc., New Delhi
3. PAO, Doordarshan, Guwahati
4. RO, Guwahati
5. FEOs, Tura/Kohima/Kolkata/Ranchi;
6. AO (Cash)/TA/ Budget Section;
7. Admin.-I/II/III/GA/Vig Sections
8. PA to Director/JD (Exh.)/CEO/RO, New Delhi.
9. AD(OL) for Hindi version of the Order.
10. Spare copies (5)

*Copy to be the copy*  
*Atti file*  
*D*  
*ADVO*

To,

The Director of Advertising & Visual Publicity Ministry of Information & Broad Casting Govt. of India, B. Block, Barracks, K.G.Marg.  
New Delhi-110001.

Sub: - An appeal for Cancellation/Modification of the transfer order dated 10.9.04

Date 15.9.04

Sir,

I have the honour to state that I have been working in the office of the Directorate of Advertising Visual Publicity under the Regional office, Guwahati since 1983 as Helper. I have been transferred from Guwahati to Kohima by its order-dated 10.9.04 as chaukidar from Helper just to accommodate one Diwan Singh who has been transferred to Delhi from Kohima who is a resident of Delhi. Moreover my wife has been suffering from diabetes, my one son is handicapped, and one son and two daughters are reading in class III, V, and VII respectively in a Assamese Medium schools and in the mids of sessions if I go to Kohima they will suffer from studies which would cause serious prejudice to my family members. One of my brother is suffering from mental diseases and there is none to look after my family members.

Therefore your request to cancel the said transfer order dated 10/9/04 in the interest of justice.

Yours faithfully

S/No

(Bhubneshwar Sharma)  
S/o.Lt. Rajanikanta Sharma  
Vill. & P.O. Branghati  
P.S. Kya.  
Dist. Kamrup, Assam.

*Certi fied to be true Copy*

*HOHO*

## THE NEW

## ASSAM X-RAY &amp; CLINICAL LABORATORY

DANISH ROAD, PANBAZAR  
GUWAHATI-781001

Working Hours

From 7.30 A. M. to 7.30 P. M.

## REPORT FORM

Name of Patient Mrs. Basanti Barkotoky.  
 Referred by Dr. D.K. Kakoti, M.P.S., M.D., F.S.A.S.H.S.  
 Specimen Blood for Sugar (R).  
 Nature of Examination

1. Haemoglobin	gm% (Sahli)	11. V. D. R. L	
2. Total R. B. C	per c mm	12. Kahn	
3. Total W. B.C.	" "	13. ABO Blood Group	
4. Platelets Count	" "	Rh Blood Group	
5. M. P.	" "	14. Blood Sugar (F)	mg%
6. Diff. Count	" "	Blood Sugar (R)	380 mg% (90-130 mg%)
Poly	%	Blood Sugar (P.P.)	mg%
Lympho	%	15. Blood Urea	mg%
Mono	%	16. Blood Cholesterol	mg%
Eosino	%	17. Blood Uric Acid	mg%
Others	%	18. Serum Bilirubin	
7. E. S. R.	mm 1st hr (Westergren)	Total Bilirubin	mg%
8. P. C. V.		Direct Bilirubin	mg%
M. C. V.		19. Serum Protein Fraction	
M. C. H.		Total Protein	gm%
M. C. H. C.		Albumin	gm%
Others		Globulin	gm%
9. B. T.		20. S. G. O. T.	Units/ml
C. T.		21. S. G. P. T.	Units/ml
10. Sputum		22. Serum Creatinine	mg%.
Urine for Sugar (R): (++)		23. Alkaline Phosphatase	KA Units
		24. R. A. Factor	
		25. A. S. O. titre	
		26. Australia Antigen	

Confidential to be given only  
to  
Dr. A. D. D.

Pathologist  
Date  
15/10/80

**NOTE FOR MEDICAL PURPOSE**

Whole Body C.T. Scan ♦ Ultra Sound ♦ Color Doppler ♦ X- Ray ♦ Computerised Pathological Lab ♦ Digital E.C.G.

Name : Mast. Ranjan Sarmah. 11 Yrs. Male R. No - 02  
Referred by : Dr.(Mrs) Bandana Baruah MD.  
Dated : 11-Jun-03

**HAEMOGRAM :**

Test	Result	Normal range
Haemoglobin	10.93 gm /dl	men : 13.5 - 18 g/dl.
WBC Count (TC)	7,100/Cumm	4,000 - 11,000 /Cumm.

**DIFFERENTIAL W.B.C. COUNT**

Neutrophils	61 %	40-75 %
Lymphocytes	35 %	31-45 %
Eosinophils	01 %	16-06 %
Monocytes	03 %	16-10 %
Basophils	00 %	00-01 %

Lab. Technologist

Hony. Consultant Pathologist

*Certified to be true copy  
Dr  
Adro*

Whole Body C.T. Scan ♦ Ultra Sound ♦ Carotid Doppler ♦ X-Ray ♦ Computerised Pat Digital E.C.G

Name : Mast. Ranjan Sarmah. 11 Yrs/ Male R. No - 02  
Referred by : Dr.(Mrs) Bandana Baruah MD.  
Date : 11-Jun-03

Baruah

Sri. Bandana Baruah

### URINE ROUTINE EXAMINATION

#### Physical :

Colour : Pale yellow  
Appearance : Clear  
Sediment : Not seen  
Sp. Gravity : 1.020

#### Microscopic :

Epithelial Cells : (+)  
Pus cells : 4-5/HPF  
RBCs : Not seen.  
Casts : Nil.

#### Chemical :

Reaction : Neutral  
Glucose( reducing substances)

Bacteria : Not seen.

Fasting :  
PP :  
Random : Nil  
Albumin : Nil  
Acetone :  
Bile pigment :  
Bile salt :  
Others :  
:

#### Crystals

Uric acid :  
Urates :  
Cal. Oxalate :  
Triple phos. :  
Am. Phosphate : (+)  
Cal. Carbonate : (+)

Lab. Technologist

Hony. Consultant Pathologist

Copy (to be true copy)  
A. Baruah

Whole Body C.T. Scan ♦ Ultra Sound ♦ Color Doppler ♦ X-Ray ♦ Computerised Pathological Lab ♦ Digital E.C.G

Name : Mast. Ranjan Sarmah. 11 Yrs/Male R. No - 02  
Referred by : Dr. (Mrs) Bandana Baruah. MD  
Dated : 13-Jun-03

URINE FOR CULTURE AND SENSITIVITY

Dr. Bandana Baruah

24

Aerobic culture of Urine incubated at 37 °c for 48 hrs reveals no growth of any organism.

Lab Technologist

Hony. Consultant Pathologist

Certified to be true copy  
R  
R. Baruah

Dr. M. Sarma  
M.B.B.S, D.C.P.  
Guwahati Medical Collage

Regd. No. 7442.  
Date. 21/09/2004

To Whom It May Concern:

This is to certify that, Mrs. Basanti Borkotoky, wife of Mr. Bhubneshwar Sarma, (an employee of D.A.V.P.; Nabin Nagar, Guwahati) has been suffering from diabetes mellitrs since for 2/3 years. She had also developed other secondary comlication leading to peripheml neuritis & occasional diabetic coms ; so, she is advised to stay along with an attendant to take care of her.

Sd/illegible  
21/9/04  
Asstt. Professor  
Dept. of Microbiology  
Gauhati Medical Collage.

*Cart filled to be true copy*  
*in*  
*Adwo*